

(b) whether the staff are still continued to be provided on the pattern of the pre-independence scale despite the tremendous increase in traffic; and

(c) the steps taken to increase the staff to maintain and improve the work ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) No.

(c) On increase in traffic, additional staff is provided.

#### **Railway Labour Tribunal Award**

3335. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) when Government accepted the recommendations of the Railway Labour Tribunal, 1969, the reasons for non-implementation and wrong implementation of this Award particularly for Duty rosters, weekly rests, payment of overtime and arrears from 1st August, 1974 in most of the Divisions in Indian Railways;

(b) the action taken by Government for full implementation of this Award; and

(c) the reasons for not publishing the Award for information and guidance of all concerned and the Railwaymen in general ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The recommendations made by the Railway Labour Tribunal,

1969, relating to House of Employment Regulations were examined and detailed instructions issued to Railways communicating decisions relating to the implementation of of the various recommendations made by the said Tribunal in the matter with effect from 1-8-1974. With a view to enable the Railway Administrations to comply with these instructions, clearance was given for the creation of nearly 13,000 additional posts of Groups C and D employees and most of the additional hands have been posted on the Railways. Revised duty rosters have also been introduced and necessary periodic rests are being allowed to employees. Overtime payments as due to the employees concerned for the period they worked on the basis of old duty rosters till the revised duty rosters were introduced have generally been made.

(c) Necessary instructions issued in connection with the implementation of the Tribunal's recommendations on the subject have been circulated to all concerned on the Railways.

#### **Grant of Casual Leave to Railway Staff**

3336. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether any directive has been issued by the Ministry not to grant any leave including Casual Leave to Railway Staff on the plea of agitation by All India Loco-Running Staff Association;

(b) whether the Railway doctors have been directed not to take any staff on sick leave; and

(d) if so, the reasons for taking such action when Government proclaimed time and again that there was no effect of the agitation of Locomen and the Train services were normal ?